

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

* * *

Allahabad : Dated this 1st day of September, 1997

Original Application No. 1061 of 1992

Distt: Varanasi

CORAM :-

Hon'ble Mr. Justice B.C. Saxena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

Union of India, through
Engineer, Microwave Project,
Varanasi.

(By Sri Shishir Kumar, Advocate)

..... .Applicant

Versus

1. Swami Nath Chauhan,
C/o Sri N.C. Pandey,
C-323, Guru Teg Bahadur Nagar,
Kareli, Allahabad.

2. Presiding Officer,
Central Government Industrial Tribunal,
Kanpur.

(By Sri A.N. Pandey, Advocate)

..... .Respondents

ORDER (Oral)

By Hon'ble Mr. Justice B.C. Saxena, V.C.

This OA is directed against the award passed by the Presiding Officer, Central Government Industrial Tribunal, Kanpur. In view of the recent decision of the Hon'ble Supreme Court in the case of K.P. Gupta Vs. Controller of Printing and Stationery reported in AIR 1996 S.C. 408, the matters arising out of the order of the award of the Central Government Industrial Tribunal is not cognizable by this Tribunal. The OA is accordingly dismissed.

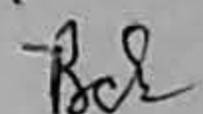
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2. Nothing in this order, however, shall preclude the applicant from seeking ~~remedial measures~~ before the appropriate legal forum, if so advised, in accordance with law.



Member (A)



~~Member (T)~~ V.C

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